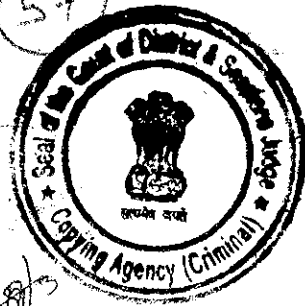


3215/57
Court P. Sh. G. N. Pandey Acmm Delhi RH



IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN MAGISTRATE
TIS HAZARI, DELHI, COMPANY CASE NO. 2000

The Registrar of Companies,
C-1, of Delhi & Haryana
Paryavaran Bhawan,
B Block, CGO Complex,
Lodhi Road, New Delhi-110003.

COMPLAINANT

Versus

1. S. Comae Industrial Resources Ltd.

Flat No. 16, Dwarika Sadan
C-40, Connaught Place, ND

2. Sh. Shiv. K. Agarwal

25, Raju Naba Street, Calcutta-6.

3. Sh. Rajendra K. Agarwal

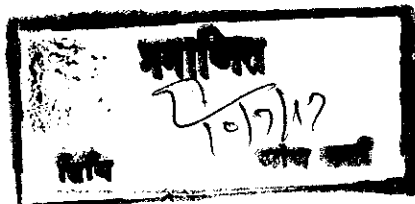
15, Nalini Seth Road, Calcutta-6.

4. Sh. Arun. K. Binani

235/C, Ravinara Sarani, Calcutta-6.

ACCUSED

UNDER SECTION 159/162 OF THE COMPANIES ACT, 1956





ROC VS. M/S COMAC INDUSTRIAL RESOURCES

8.12.06

Present: CP for ROC.

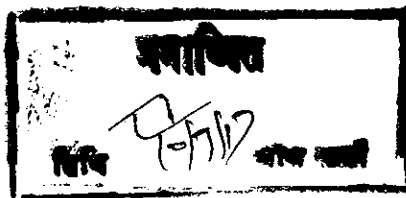
Accused are absent

Process Server SI Subroto Mukharjee who had served process U/s 82-83 Cr.P.C. Against accused Rajender Kumar Aggarwal is present. His statement is recorded as CW 1.

I have perused his statement as well as reports on the process U/s 82-83 Cr.P.C given by him. I am satisfied that accused Rajender Kumar Aggarwal is not traceable and no property capable of being attached in his name could be located. In view of this, he is declared P.O.

Notice be issued to process server with respect to other accused persons directing them to appear in person for recording of their statements for 12.7.07.

ACMM/Delhi



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ROC Vs. M/s. Comac Industrial Resources Ltd.

24.4.2009

Present: CP for ROC.

Accused No.3 is PO.

Other accused are absent since long.

File taken up today on mentioning of Ld. CP that matter is fixed for 27.4.2009, however, the process server SI Subhas Banik has appeared today. Ld. CP submits that his statement will be recorded today itself as he has come from Kolkata. Request is allowed.

Statement of SI Subhas Banik recorded regarding process u/s. 82 Cr.PC against accused no.4 Arun Kumar Binani.

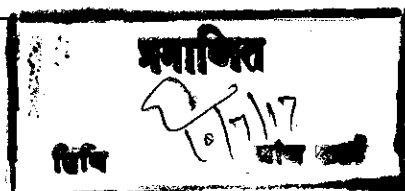
SI Subhas Banik also placed on record report regarding process u/s. 83 Cr.PC against the same accused. The said process server has not come. However, nothing was attached. Therefore, no need to call the process server concerned. Process u/s. 82 Cr.PC has been validly executed. Accused Arun Kumar Binani has not appeared today. He is declared PO.

Process u/s. 82 Cr.PC against accused no.2 has not been issued. Same be issued for 9.12.2009. Date of 27.4.2009 is cancelled.

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CP 27/4/09

(SANJAY BANSAL)
ACMM-02/NORTH/DELHI
24.4.09

(35)





ROC V Comac Industrial Resources Ltd.

24.4.09

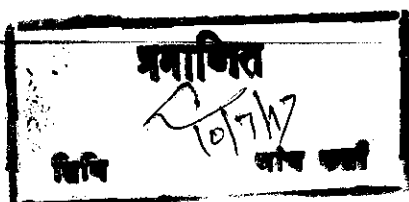
CW 2 SI Subhas Banik, now posted at North Port Police Station, Port Division, Calcutta.

On S. A.

On 29.11.05, I was posted as SI in Jora Bagan Police Station and was entrusted with the process U/s 82 Cr.PC with respect to accused Arun Kumar Binani R/o 285C, Ravindra Sarani, Calcutta-6. I visited the stated address and searched for the accused but he could not be located. I pasted a copy of process of proclamation on the notice board of the police station and a copy thereof at the conspicuous place near the stated address of the accused and also published the process by beat of drums. I have given my report on the processes U/s 82 Cr.PC. The same is Ex. CW2/B and bears my signature at point A. I have also brought a copy of a report of SI Subroto Pal of Jora Bagan PS vide GD entry No. 1047, dated 12.3.06 regarding execution of process u/s 83 Cr.PC. The same is Ex. CW 2/C.

RO & AC
Subhas Banik
SI/ N.P.P. Station
on 24/4/09.

(Sanjay Bansal)
ACMM-02/North/Delhi
24.4.09





ROC VS. COMAC INDUSTRIAL RESOURCES

CW1: Statement of Sub Inspector Suproto Mukharjee P.S. Basta, Calcutta.

ON SA.

On 4.4.2006, I was entrusted with service of process u/s 82 Cr.PC with respect to accused Rajodnder Kumar Aggarwal. I went to the address of accused i.e. 16, Nalini Seth Road Calcutta, West Bengal and searched for the accused but he could not be located. I pasted a copy of process on the notice board of the court and a copy thereof at the conspicuous place near the stated address of the accused. I have given my report on the process of accused U/s 82 Cr.PC. The same is Ex.CW.1/A.

On 4.6.2006, I was entrusted with processes U/s 83 Cr.PC with respect to abovesaid accused. I went to the stated address but could not locate any movable or immovable property capable of being attached in his name. My report on the process u/s 83 Cr.PC is Ex.CW.1/B.

RO & AC

Sudrata Mukherjee

ACMM/Delhi

08.12.2006

कार्यालय जिला एवम् सत्र न्यायाधीश
दिल्ली
पतिविलीन (वि. नं. 1872/06)
प्रतिवादी का नाम प्रविष्ट है

निगाह

दिनांक: जिला कला
भारतीय सांख्य अधिनियम 1872 की
धारा 76 के अधीन प्रविष्ट है

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